

**COURT - I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**I.A. Nos. 99 & 100 of 2012 in  
D.F.R. No. 304 of 2012**

**Dated : 21<sup>st</sup> March, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Baverly Park-II Condominium ... Appellant(s)  
Versus**

**Haryana Electricity Regulatory Commission & Anr.  
.....Respondent(s)**

Counsel for the Appellant(s): Ms. Rashmi Virmani  
Mr. Ashish Kothari

**ORDER**  
**I.A. No. 99 of 2012**  
*(Appl. for waiver of court fee)*

Though proper reasons have not been given for waiver of court fee, we deem it appropriate to permit the Applicant to pay 50% of the Court fee. Accordingly, the Applicant is directed to pay 50% of the Court fee on or before 03.04.2012.

Post the matter on **10.04.2012**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**